

(a) whether keeping in view the heavy traffic between Bombay-Dadar-Manmad and vice versa on the Central Railway and long distance trains not able to accommodate all passengers in the section, Government propose introduction of additional trial services on this section;

(b) if so, details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) There is no proposal immediately to introduce any additional train in Bombay/Dadar-Manmad section.

(b) Does not arise.

(c) Presently not feasible due to operational resource constraints.

Stoppage of Goa Express and Karnataka Express at Belapur

906. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there has been persistent demand for stoppage of Goa Express and Karnataka Express at Belapur Railway Station of Central Railway; and

(b) the steps being taken to have was stoppage there in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) Yes, Sir.

(b) Examined but not found feasible.

Additional Coaches in 1001/1002 Panchavati Express

907. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) the present capacity of first Class Chair car on 1001/1002 Panchavati Express;

(b) whether the present capacity of First Class Chair car is quite inadequate and there is demand for introduction of two additional coaches in the said trains; and

(c) if so, the steps being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) The present capacity of First Class Chair car on 1001/1002 Panchavati Express is Sixty seats.

(b) Yes, Sir. Some demands for providing additional first class accommodation have been received.

(c) It is presently not feasible to attach additional First Class Chair cars on the train due to limited availability of such coaches on Railways.

Reinstatement of dismissed Railway Employees

908. SHRI A.K ROY:
SHRI INDRAJIT GUPTA:
SHRI G.S BASAVARAJ:
PROF. RUPCHAND PAL:
SHRI MONORANJAN SUR:
SHRI RAMESHWAR PRASAD:
SHRI J. CHOKKA RAO:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to reinstate the railway employees dismissed under Rule 14 (ii) of the Railway Servants (Discipline & Appeal) Rules;

(b) if so, the details thereof and the action being taken for its implementation;

(c) whether any list has been submitted

to Government by different organisations of the railway employees;

(d) if so, the category-wise number thereof;

(e) the total number of employees, zone-wise dismissed u/r 14 (ii);

(f) the number of employees being considered for reinstatement and its impact on Government in financial terms?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) and (b). No,

Sir, the previous Government did not take any final decision. However, the entire matter is under consideration at present.

(c) and (d). Lists have been received from some organisations of Railway employees. However, complete information pertaining to all the Railways is not given in these lists.

(e) A statement is attached.

(f) This would arise only after the entire matter is considered.

STATEMENT

<i>Railway</i>	<i>Number of ex-employees who, at present, stand dismissed/removed from service from 1.4.1980 and onwards under rule 14 (ii) of Railway Servants (Discipline & Appeal) Rules for participation in trade union agitations</i>
<i>1</i>	<i>2</i>
Eastern	80
Northern	162
Northeastern	74
Northeast Frontier	2
Southern	5
South Central	48
South Eastern	40
Western	3
Total	414